

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 662/2016  
CA NO.

CORAM:

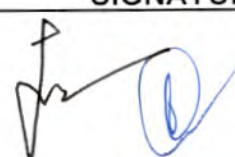
PRESENT : CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY    Sharda Rawat  
Vs  
Kee Projects Ltd.

SECTION OF THE COMPANIES ACT: 433(e) & 439.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	<i>Rakesh MukhiJa Advocate</i> <i>विवेक ए. प्रभुकर क. मिश्रा</i>	<del>ADVOCATE</del> <u>ORDER</u>	<i>For Petitioner</i>	

(C.A. No. 175(PB)/2017)

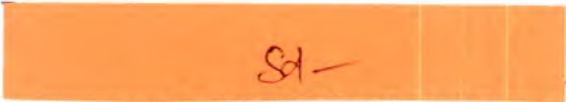
For the reasons stated in the application, order dated 25.05.2017 is recalled and the  
Petition is restored at its original number. Application stands disposed of.


(C.P. No. 662 of 2016)

We have heard learned Counsel for the Petitioner. At the outset a submission has  
been made that some defects subsist and the learned Counsel undertakes to remove the  
defects within 7 days.

Let the defects be removed within 7 days and a copy of the same be sent to the  
Respondent.

List for further consideration on 29<sup>th</sup> June, 2017

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)